

Regarding amendment to the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965-laid

SHRI MOHAMMED FAIZAL P.P. (LAKSHADWEEP): In accordance with the Gazette Notification dated 25th October, 2023, there was an omission of section 15 A of the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965. But I would regret to say that such an amendment was made without considering the democratic rights, neither releasing public notice, nor taking the effort to solicit the opinions of the public as well as not executing privilege study consultation. This amendment clearly denies the rights of the Lakshadweep natives and henceforth I request the Hon?ble Minister of Home Affairs to re-establish the repealed amendment LMA LRTR act.